

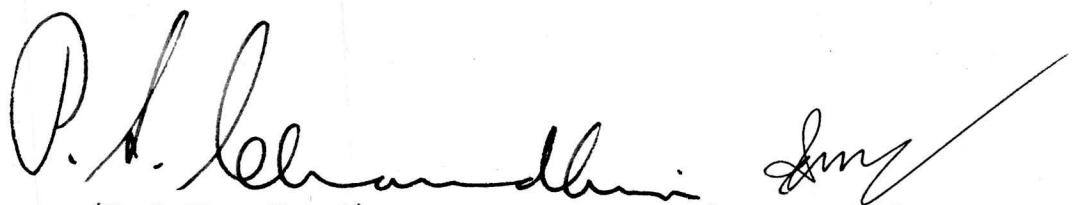
SR. NO.	DATE	ORDERS
2018		Read receives from applicants trace
2019		Send copy of order to applicants add.

Coram : Hon'ble Mr. P.M. Joshi : Judicial Member
Hon'ble Mr. P.S.Chaudhuri : Administrative Member

27/4/1989

Neither the petitioner nor her counsel present.

Mr.N.S.Shevde, the learned counsel for the respondent present. The written statement filed by the respondent does not clearly spell out as to what efforts were made by the respondent authorities in deciding as to who is the heir and why the amount required to be disbursed ~~and~~ ^{— that it earns interest. —} can be so deposited. The respondents to file the reply on this point within a week. Registry to fix the case for admission thereafter.



(P.S.Chaudhuri)
Administrative Member

(P.M.Joshi)
Judicial Member

a.a.bhatt

Coram : Hon'ble Mr. P.M. Joshi

: Judicial Member

Hon'ble Mr. M.M. Singh

: Administrative Member

22/8/1989

Neither the petitioner nor her counsel Mr.C.S.Badkas present. This is the second occasion where neither the petitioner nor her counsel remained present. Mr.Shevde, learned counsel for the respondent present. In view of the said fact we are constrained to dismiss the application for default.

M. M. Singh

(M.M.Singh)
Administrative Member

(P.M.Joshi)
Judicial Member

a.a.bhatt